

12.07 hrs.

**PAPERS LAID ON THE TABLE**

**DRAFT FIFTH FIVE YEAR PLAN, 1974—79**

**THE MINISTER OF PLANNING (SHRI D. P. DHAR) :** I beg to lay on the Table :

A copy of the Draft Fifth Five Year Plan 1974—79-Parts I and II. (Hindi and English versions). [Placed in Library. See No. LT-6057/73].

**AUDITED ACCOUNTS OF SILK BOARD FOR 1969—72, AND ANNUAL REPORT OF KHADI AND VILLAGE INDUSTRIES COMMISSION, BOMBAY FOR 1971-72.**

**THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI ZIAUR RAHMAN ANASARI) :** I beg to lay on the Table :—

(1) (i) A copy each of the Audited Accounts (Hindi and English versions) of the Central Silk Board for the year 1969-70, 1970-71 and 1971-72, under sub-section (4) of section 12 of the Central Silk Board Act, 1948.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above papers. [Placed in Library. See No. LT-6051/73].

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay, for the year, 1971-72 under sub-section (3) of section 24 of the Khadi and Village Industries Commission Act, 1956, along with the Statistical Statement.

(ii) A statement showing reasons for delay in laying the above Report.

[Placed in Library. See No. LT-5979/73]

**REVIEW AND ANNUAL REPORTS OF HINDUSTAN SALTS LTD., JAIPUR AND SAMBHAR SALTS LTD., JAIPUR, SALT CESS (AMENDMENT) RULES, 1973, AND**

**REPORT OF TARIFF COMMISSION ON FAIR PRICES OF JUTE AND FELT BASED LINOLEUM 1971.**

**THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI PRANAB KUMAR MUKHERJEE) :** I beg to lay on the Table :—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(i) (a) Review by the Government on the working of the Hindustan Salts Limited, Jaipur, for the year ended 30th September, 1972.

(b) Annual Report of the Hindustan Salts Limited, Jaipur, for the year ended 30th September, 1972, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-6052/73]

(ii) (a) Review by the Government on the working of the Sambhar Salts Limited, Jaipur, for the year ended 30th September, 1972.

(b) Annual Report of the Sambhar Salts Limited, Jaipur, for the year ended 30th September, 1972 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-6053/73]

(2) A copy of the Salt Cess (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. S.O. 2543 in Gazette of India, dated the 8th September, 1973, under sub-section (3) of section 6 of the Salt Cess Act, 1953. [Placed in Library. See No. LT-6053/73].

(3) A copy of the Report (1971) of the Tariff Commission on the Fair Prices of Jute-based and Felt-based

Linoleum (Hindi version) under sub-section (2) of section 16 of the Tariff Commission Act, 1951. [Placed in Library. See No. LT-6055/73]

ANNUAL REPORT OF REGISTRAR OF NEWS PAPERS FOR INDIA ON PRESS IN INDIA FOR 1971.

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA) : I beg to lay on the Table :—

A copy of the Annual Report (Part I) (Hindi version) of the Registrar of Newspapers for India on Press in India, 1971. [Placed in Library. See No. LT-6056/73].

RULES COMMITTEE  
MINUTES

SHRI SHIVNATH SINGH (Jhunjhunu) : I lay on the Table Minutes of the sittings of the Rules Committee held on the 3rd September and 12th December, 1973.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS  
THIRTY-FIFTH REPORT

SHRI G. G. SWELL (Autonomous Districts) : I present the Thirty-fifth Report of the Committee on Private Members Bills and Resolutions.

12.09 hrs.

STATEMENT BY MEMBER RE-ANSWER TO US Q. NO. 5231, DATED 31-8-73.

श्री मधु लिमबे (बांका) : अध्यक्ष महोदय, चूँकि यह ब्यान लम्बा है मैं इस को नहीं पढ़ रहा हूँ। मगर एक डेढ़ मिनट मैं सिर्फ इस का सारांश बताना चाहता हूँ।

1971 के लोक सभा चुनाव के लिये रक्षा मंत्रालय से महिन्द्रा जीपों को मुक्त करवाया गया, रिलीज करवाया गया। न्यू इंडिया ने इनशोरर्स कम्पनियों का एक गूट बना कर कांग्रेस पार्टी को हायर परचेज पर 550 से भी अधिक जीपें दीं। इस में बहुत सारी अनियमितताएँ हुई हैं, कानून टूटे हैं।

मेरे प्रश्न का जो उत्तर दिया गया उस में न्यू इंडिया के व्यवस्थापकों ने सुशीला जी को गुमराह किया, उस का नतीजा हुआ कि उन के छोटे से जवाब में आठ असत्य बातें आयीं। मेरे बयान को सभा पटल पर रखने हुए मैं आशा करता हूँ कि भविष्य में ऐसी गलत बयानी नहीं होगी और उत्तर प्रदेश के चुनाव में ऐसे गैर-कानूनी काम नहीं होंगे।

I lay the Statement on the Table.

Statement I

Sir, On 31st August, 1973, I framed a question on the diversion of our 550 jeeps from the Defence needs to the Congress Election Campaign of 1971, and other allegations about malpractices in New India Assurance Co. Ltd.

The Deputy Minister completely evaded answering my main question about diversion of jeeps. She replied to other parts of my question but her reply was full of evasion and half truths. Not only this, she gave incorrect and misleading answers to a number of points raised by me.

I am listing below the major incorrect statements made by her. I hope she will correct her answer fully.

INCORRECT STATEMENT NO. 1:

No Approach by Hire Purchase Companies

The Deputy Minister had stated : "Early in 1971, insurers were approached by hire purchase companies for providing hire purchase indemnity covers in respect of jeeps required by a number of parties." It is not correct that hire purchase companies approached insurers for providing hire purchase indemnity covers. In fact, the idea of the creation of a consortium of insurers was conceived by the New India Assurance Co. Ltd. and a scheme was first circulated by it amongst some members of the All India Insurance Companies' Association. The circular letter was signed by Mr. Teliwala, the President of the Association. It was only after a selected group of insurers agreed to the scheme put up by the New India that Mr. G. V. Kapadia, New India's General Manager, approached a few selected hire